

ITEM NO.51

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11259/2022

[Arising out of impugned final judgment and order dated 24-05-2022 in WC No. 18990/2004 passed by the High Court of Judicature at Allahabad]

DWARIKA PRASAD (D) THROUGH LRS

Petitioner(s)

VERSUS

PRITHVI RAJ SINGH

Respondent(s)

(IA No. 89018/2022 - EXEMPTION FROM FILING O.T.)

Date : 09-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Nikhil Jain, AOR  
Ms. Divya Jain, Adv.  
Mr. Gagan Kumar, Adv.  
Ms. Maheen Khan, Adv.

For Respondent(s) Mr. Krishna Ballabh Thakur, AOR (Not Present)

UPON hearing the counsel the Court made the following  
O R D E R

When the case is called out, no one is present on behalf of the respondent, although, name of Mr. Krishna Ballabh Thakur, Advocate-on is mentioned.

Even on the previous date, i.e. 19.07.2024, learned counsel was not present on behalf of the respondent.

Learned counsel for the petitioner states that he has not received any counter affidavit so far, despite the fact that appearance had been put in by the learned counsel for the respondent way back in October, 2022.

It appears that respondent is not interested in pursuing this matter.

Heard learned counsel for the petitioner(s).

Judgment reserved.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER